

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1712

ANSWERED ON:19.11.2010

INVESTIGATION ON MONEY LAUNDERING

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Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India (RBI) and Enforcement Directorate have since completed their investigation about money laundering and other irregularities during the Indian Premier League (IPL) events organized in India and abroad by the Board of Control for Cricket in India (BCCI) ;

(b) if so, the outcome thereof and the current status thereof; and

(c) the action taken or proposed to be taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S.PALANIMANICKAM)

(a) to (c) : The Directorate of Enforcement is presently looking into the suspected contraventions of Foreign Exchange Management Act, 1999, (FEMA) in the conduct of the IPL matches. Presently no investigations under the Prevention of Money Laundering Act, 2002, have been undertaken. The Reserve Bank of India (RBI) has undertaken scrutiny of IPL related transactions of certain Authorised Dealer (AD) banks, to ensure that their obligations under FEMA have been complied with. It has been decided that RBI will not compound any violations under FEMA without reference to the Directorate of Enforcement in view of the ongoing investigation by the latter.